





## H.C.D.-1 (a) Continuation Sheet

Sr. No.	Date	Orders
		<p style="text-align: center;"> <b>IN THE HIGH COURT OF DELHI AT NEW DELHI</b>  <b>ITA 507/2003</b>  <b>THE COMMISSIONER OF INCOME TAX ..... Petitioner</b>  <b>Through Mr. R. D. Jolly with Mr. Mukesh Kumar</b>    <b>versus</b>    <b>M/S INDIA LEASE DEVELOPMENT LT ..... Respondent</b>  <b>Through Mr. O S Bajpai</b>    <b>CORAM:</b>  <b>HON'BLE THE CHIEF JUSTICE</b>  <b>HON'BLE MR. JUSTICE BADAR DURREZ AHMED</b> </p> <p style="text-align: center;"> <b>ORDER</b>  <b>19.01.2004</b> </p> <p> It is fairly stated that for the Assessment Year 1994-95, the matter is covered by the decision of this Court in case of <u><b>COMMISSIONER OF INCOME TAX VS. BANSAL CREDITS LTD.</b></u> reported in (2003) 259 ITR 69 and hence no interference is called for. </p> <div style="text-align: right; margin-right: 20%;">   <b>CHIEF JUSTICE</b>    <b>BADAR DURREZ AHMED, J</b> </div> <p style="margin-top: 20px;"> <b>JANUARY 19, 2004</b>  <b>PC.</b> </p>

